



2026:AHC:174212

HIGH COURT OF JUDICATURE AT ALLAHABAD

HABEAS CORPUS WRIT PETITION No. - 1098 of 2026

Aarav Singh Minor

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vipin Gangwar
Counsel for Respondent(s)	:	G.A.

Court No. - 73

HON'BLE SANDEEP JAIN, J.

Counter affidavit filed by the learned counsel for respondent no.4 in Court today is taken on record.

Heard learned counsel for the petitioners and Shri Imran Ullah Khan, learned Senior Counsel, assisted by Shri Vineet Vikram, learned counsel for respondent no.4.

By order dated 04.08.2026, the State was directed to produce the corpus, Aarav Singh, before this Court. In compliance with the said order, the corpus has been produced before this Court by Dilshad Hussain, PNO No.862750150, Police Station-Fatehganj West, District Bareilly .

This Court could not interact with the corpus, Aarav Singh, as he is only about three years old. However, it was apparent that the corpus shares a strong emotional bond with his paternal grandmother and appears to be very comfortable in her company.

This Court interacted with the petitioner, Smt. Sakshi Singh, who disclosed that she is willing to reside with her husband, Sunny Singh, provided that he gives an undertaking that he shall not subject her to any form of violence, harassment or cruelty and shall keep her with honour, dignity and respect in their matrimonial home. She further submitted that her husband frequently commits acts of violence after consuming alcohol. She also claimed that, being the mother of the corpus, she is entitled to his custody.

This Court also interacted with respondent no.4, Sunny Singh, who is the

father of the corpus. He disclosed that the petitioner, Smt. Sakshi Singh, frequently converses with another person, which, according to him, is inappropriate. He further submitted that the conduct and behaviour of the petitioner towards him are not proper and that she frequently indulges in acts which, according to him, are unbecoming of a spouse.

This Court made an endeavour to bring about reconciliation between the parties and, after interacting with them at length, was ultimately able to persuade them to resume their matrimonial relationship and reside together.

The petitioner, Smt. Sakshi Singh, has undertaken before this Court that she shall not engage in conversations with any person other than her parents, which may give rise to any grievance to her husband, and shall not create any unruly scene or indulge in any objectionable conduct or behaviour in her matrimonial home.

The respondent, Sunny Singh, has also undertaken before this Court that he shall keep his wife with honour, dignity and respect in their matrimonial home and shall not commit any act of violence, harassment or cruelty against her. He has further undertaken that he shall not consume alcohol or drugs and shall maintain a cordial and congenial atmosphere in the matrimonial home.

This Court also interacted with the mother of the petitioner, Smt. Sakshi Singh, who disclosed that she has no objection if her daughter resides with her husband in their matrimonial home, provided that the respondent keeps her with honour, dignity and respect and does not commit any act of violence or harassment against her.

Both the spouses have undertaken before this Court that they shall respect each other and shall not indulge in any act or conduct which may give rise to any grievance or cause of complaint to either of them.

At this stage, this Court is not required to adjudicate upon the custody of the minor corpus. In order to ascertain whether the spouses honour the undertakings given by them before this Court and comply with the same in letter and spirit, it is deemed appropriate to list the matter again after a period of two months.

Accordingly, the matter is not being disposed of finally at this stage. List this matter on 27th October, 2026, on which date the petitioner, Smt. Sakshi Singh, respondent no.4, Sunny Singh, along with the minor corpus, shall remain personally present before this Court.

This matter shall be treated as part-heard and tied up to this Bench.

(Sandeep Jain,J.)

August 18, 2026
Mayank